

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 358/MP/2023 along with IA Nos. 90/2023 & 33/2025

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003, read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

Petitioner : TP Saurya Limited (TPSL)

Respondent : Rewa Ultra Megal Solar Limited (RUMSL) and Ors.

Date of Hearing : **9.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venaktesh, Advocate, TPSL
Shri Abhishek Nangia, Advocate, TPSL
Shri Nilesh Purohit, Advocate, TPSL
Shri Aashish Anand Bernard, Advocate, MPPMCL
Shri Paramhans Sahani, Advocate, MPPMCL
Shri Aditya Singh, Advocate, RUMSL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking an extension of the Scheduled Commercial Operation Date of Unit-1 of its Neemuch Solar Project till 8.11.2024 and Unit-2 till 29.11.2024, on account of the various factors beyond the control of the Petitioner. The learned counsel further submitted that the Pleadings are already complete and the Commission may proceed to hear the matter.

2. However, the learned counsel for the Respondent/MPPMCL submitted that, though not raised in its reply, MPPMCL is raising an objection to the jurisdiction of this Commission to adjudicate upon this Petition and that MPPMCL has already raised a similar objection in Petition No. 168/MP/2023, involving the same parties & the PPAs, wherein the Petitioner has raised its Change in Law claims. The learned counsel submitted that in the Petitioner's case, even though electricity purchased by Indian Railways is utilised in multiple States, the generation, sale & delivery of electricity occur only within the State of Madhya Pradesh. The learned counsel also pointed out that the delivery point under the PPAs is within the State of Madhya Pradesh and thus, according to MPPMCL, there is no composite scheme as envisaged under Section 79(1)(b) of the Act. The learned counsel further submitted that if the Commission so permits, MPPMCL will file its objection to the jurisdiction by way of an additional reply.

3. In response, the learned counsel for the Petitioner submitted that the Commission has already addressed a similar objection on the jurisdiction in the past and sought liberty to file its rejoinder after MPPMCL files its additional reply as above.

4. Considering the above, the Commission permitted the Respondent/MPPMCL to file its additional/supplementary reply on the jurisdiction as above, within ten days with a copy to the other side, who may file their rejoinder/response thereto, within ten days thereafter. In the meantime, the parties shall maintain the *status quo* till the next date of hearing.

5. The Petition will be listed for hearing on **20.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)